

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).8663-8665/2023

(Arising out of impugned final judgment and order dated 23-05-2023 in SBCRWP No. 987/2022 23-05-2023 in SBCRWP No. 988/2022 23-05-2023 in SBCRWP No. 989/2022 passed by the High Court Of Judicature For Rajasthan At Jaipur)

THE STATE OF ARUNACHAL PRADESH

Petitioner(s)

VERSUS

KAMAL AGARWAL & ORS. Etc.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136047/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136048/2023-EXEMPTION FROM FILING O.T.)

Date : 28-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

For Respondent(s) Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Anuj Bhandari, Adv.
Mr. Yuvraj Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Fuzail Ahmad Ayyubi, learned counsel appeared on Caveat on behalf of the respondent Nos.1 & 2 in SLP (Crl) No.8664/2023 & respondent No.1 in SLP (Crl) No.8665/2023. He prays for and is granted four weeks' time to file counter affidavit.

Issue notice to the remaining respondents, returnable within four weeks.

List again on 05.09.2023.

In the meantime, the operation of the impugned order passed by the High Court shall remain stayed.

(GAGANDEEP SINGH CHADHA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)